

Madhusudan Gordhandas and Universal Export and Import Agency

283. **Shri Madhu Limaye:** Will the Minister of Commerce be pleased to state:

(a) the stage reached in the legal proceedings against the firm of Madhusudan Gordhandas and Universal Export and Import Agency in the matter of illegal import of nylon filament yarn;

(b) whether any proceedings have been started against the Textile Commissioner and the Joint Chief Controller of Exports and Imports for illegally amending the import licences (given to the Bombay Textile Mills) and allowing their sale to Dhanraj Mills without satisfying the condition about the self-consumption of the imported stuff by the transferee; and

(c) if not, the reasons for not taking action against them?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):

(a) to (c). A statement is attached. [Placed in Library. See No. LT-179/67].

All India Handloom Board

284. **Shri S. K. Sambandhan:** Will the Minister of Commerce be pleased to state:

(a) when the All India Handloom Board was last reconstituted;

(b) the basis on which it was reconstituted; and

(c) whether any representation has been given to the private sector, manufacturer or exporter of handloom goods from the State of Madras?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi)

(a) On 18th January, 1963.

(b) The main criteria observed in reconstituting the Board were as follows:

(1) **Two representatives to each of the States (except Assam)**

having more than two lakhs of handlooms (registered);

(2) **One representative to each of the States having registered handloom between one lakh and two lakhs;**

(3) **Three representatives nominated by the Government of India from the rest of the States and Union Territories;**

(4) **One representative each to represent—**

(i) Mill Industry,

(ii) Reserve Bank of India,

(iii) Cooperative Financing Agencies,

(iv) Woollen Handloom Industry,

(v) Silk Industry,

(vi) exporters, and

(vii) persons having expert knowledge in Technology or Economics;

(5) **President, All India Handloom Fabrics Marketing Co-operative Society, Bombay;**

(6) **Executive Director, Handicrafts and Handlooms Exports Corporation of India Ltd., New Delhi;**

(7) **Joint Secretary, Planning Commission, New Delhi;**

(8) **Honorary Adviser (Handlooms), Government of India; and**

(9) **Assistant Financial Adviser, Ministry of Finance, Bombay.**

(c) **Yes, Sir. The State of Madras is represented by the following:**

(1) **The Director of Handlooms, Madras;**

(2) **The President, The Tamil Nadu (Madras State) Handloom Weavers' Cooperative Society Ltd., Madras; and**

(3) **Shri M. S. A. Majid, 34 First Main Road, Gandhi Nagar, Madras-20.**